IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-411(PB)/2017

IN THE MATTER OF:

Narender Kumar .... APPLICANT / PETITIONER
Vs
Aadinath Probuild (India) Pvt. Ltd. .... RESPONDENT

SECTION:
Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 16.01.2018

Coram:
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner(s) : Ms. Ritika Shaw & Mr. S.R. Arora, Advocates
For the Respondent(s) :

ORDER

On the request made by the learned counsel for the respondent, hearing is deferred to 18.01.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

VINEET